

251 Sick Text. Under- AGRAHAYANA 28, 1894 (SAKA) Sick Text. Under- 252  
taking (Takeover of Manag.) Bill takings (Takeover of Manag.) Bill

14.36 hrs.

SHRI PILOO MODY (Godhra):  
rose—

**MYSORE STATE (ALTERATION OF  
NAME) BILL\***

THE MINISTER OF STATE IN  
THE MINISTRY OF HOME AF-  
FAIRS (SHRI K. C. PANT): I move  
for leave to introduce a Bill to alter  
the name of the State of Mysore.

MR. DEPUTY-SPEAKER: The  
question is:

"The leave be granted to intro-  
duce a Bill to alter the name  
of the State of Mysore".

*The motion was adopted.*

SHRI K. C. PANT: I introduce  
the Bill.

14.7 hrs.

**SICK TEXTILE UNDERTAKINGS  
(TAKING OVER OF MANAGE-  
MENT) BILL—Contd.**

MR. DEPUTY-SPEAKER: We now  
take up further clause-by-clause  
consideration of the Bill to provide  
for the taking over, in the public in-  
terest of the management of the sick  
textile undertakings, pending nation-  
alisation of such undertakings, for the  
expeditious rehabilitation of such un-  
dertakings so that such rehabilitation  
may subserve the interest of the  
general public by the augmentation of  
the production and distribution, at  
fair prices, of cheaper varieties of  
cloth and for matters connected there-  
with or incidental thereto together  
with further consideration of amend-  
ment No. 1 to the First Schedule  
moved on 18 December, 1972.

Yesterday we disposed of all the  
clauses and we were discussing the  
First Schedule to which only one  
member moved his amendment. I  
would like to ascertain from the  
others. Shri H. M. Patel.

MR. DEPUTY-SPEAKER: Your  
name is not there.

SHRI PILOO MODY: Kindly here  
me.

MR. DEPUTY-SPEAKER: I am  
on my legs. Both of us cannot be  
standing together. He will resume  
his seat. Now what does he want?

SHRI PILOO MODY: We had  
written to you that because Shri H.  
M. Patel was unfortunately taken ill,  
my name was substituted. This was  
notified well ahead of time.

MR. DEPUTY-SPEAKER: I do  
not think it can be done under the  
rules.

SHRI PILOO MODY: This was  
done at least 24 hours of 36 hours be-  
fore.

SHRI B. R. SHUKLA (Bhraich):  
I beg to move:

Page 10,—

omit lines 45 and 46. (16).

SHRI P. G. MAVALANKAR (Ahme-  
dabad): I beg to move:

Page 10—

omit lines 42 to 44. (20)

SHRI NATWARLAL PATEL (Meh-  
sana): I had moved my amendment  
and I want to speak.

MR. DEPUTY-SPEAKER: I had  
already said that one member had  
moved his amendment. His amend-  
ment has been moved.

If only members will listen to what  
I say, much of the confusion will dis-  
appear. His amendment is there  
Does he want to speak?

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/Introduced with the recommendation of the President.